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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

Registration O.A. NO. 680 of 1987

S.P. Sharma .. . . . . Applicant  
versus

Union of India and others... Respondents

(2) O.A. No. 143 of 1988

Pramod Babu Jha and others... Applicants  
versus

Union of India and others ... Respondents

Hon' D.K. Agrawal, J.M.

Hon' A.B. Gorthi, A.M.

(By Hon' D.K. Agrawal, J.M.)

The above petitions under section 19 of the  
Administrative Tribunals' Act No. XIII of 1985,  
have been filed for quashing the results declared  
by Railway Service Commission, Allahabad on  
25-9-83 and 21-2-1984 with a direction to the  
Opposite parties to declare the original selection  
list showing the applicants successful therein.

The applicants have further alleged that their  
representations made in the years of 1983 and 1986  
have not yielded any result.

2. The facts are that the applicants had appeared  
in the competitive examination held by the  
Railway Service Commission, in pursuance of the  
advertisement issued on 30-11-1979. Their contention  
is that the result was not published. Their  
further contention is that the result was published  
last in two parts i.e. on 25-9-83 and 21-2-84  
after the change of the Chairman of Railway  
Service Commission in which their names did not

N.K. Goyal

figure.

3. Number of such petitions with the same allegations and same relief had been filed and dismissed on the ground of limitation, viz. O.A. 678 of 1987 Navin Chandra vs. Railway Board and others ; O.A. 679 of 1987 Manoj Kumar Gupta vs. Railway Board and others; O.A. 1116 of 1987 Hari Shanker Singh vs. Railway Board and others; and O.A. 1266 of 1987 Yogendra Singh and two others vs. Railway Board and others were dismissed on 17-8-1988. O.A. No. 677 of 1987 Mukesh Kumar vs. Railway Board and others had been dismissed by order dated 10-8-1987. Thus the present petitions are squarely covered with the aforesaid decisions. We, therefore, hold the above petitions time barred. The same are dismissed at the admission stage due to bar of limitation. The parties are left to bear their own costs.

*Shanbagh* 85  
MEMBER (A)

*De G, Zawal*  
MEMBER (J)

(sns)

February 11<sup>th</sup>, 1991

Allahabad.